

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:125

ANSWERED ON:09.08.2011

HUMAN TRAFFICKING

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of human trafficking, including prostitution, organised flesh trade and sex tourism have been reported from various parts of the country;
- (b) if so, the details thereof alongwith the total number of persons arrested and the action taken against them during each of the last three years and the current year, State-wise and UT-wise including the NCT of Delhi;
- (c) whether any study has been conducted on the issue by the National Human Rights Commission (NHRC);
- (d) if so, the details thereof; and
- (e) the multi-pronged approach adopted by the Government to combat human trafficking and the achievements thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 125 FOR 9TH AUGUST, 2011

(a) & (b): Instances of alleged human trafficking have been reported. As per inputs provided by National Crime Records Bureau (NCRB), the total number of cases registered under the crime of Human Trafficking during the period 2007, 2008 and 2009 were 3991, 3029 and 2848 respectively. State / UT wise details is at Annexure I.

(c) & (d): National Human Rights Commission had conducted an Action Research on Trafficking in Women and Children in India. On the basis of Action Research, NHRC had prepared a plan of action that was sent to all States/UTs. Later it prepared an Integrated Plan of Action to Prevent and Combat Human Trafficking with Special Focus on Children and Women along with Ministry of Home Affairs, Ministry of Women and Child Development and National Commission for Women.

(e): 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking which includes:

An advisory dated 09/09/2009 has been issued to States/UTs to deal with the crime of trafficking in a holistic manner and to evolve an effective and comprehensive strategy encompassing rescue, relief and rehabilitation of victims besides taking deterrent action against the law violators.

Anti Trafficking Nodal Cell in Ministry of Home Affairs has been set up.

Comprehensive Scheme for establishment of Anti Human Trafficking units and Training of Trainers has been sanctioned.

Training of Trainers (TOTs) workshops on the issue to create awareness among law enforcement agencies have been conducted at Regional and State level.

Ministry of Women & Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.

An advisory has been issued by Ministry of Tourism to ensure safety of tourists including foreign tourists to deploy tourist police. Ministry of Tourism along with the stakeholders has adopted the Code of Conduct for 'Safe & honorable Tourism'.

Ministry of Labour has developed and circulated to all States and UTs a 'Protocol on prevention, rescue, repatriation and rehabilitation of trafficked and migrant child' etc.